

"In accordance with the provisions of rule 27 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1969, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-second Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 15th April, 1969."

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### ELECTION TO COMMITTEE

#### CENTRAL ADVISORY COMMITTEE FOR NATIONAL CADET CORPS

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : I beg to move :

"That in pursuance of sub-section (1) of sec. 12 of the National Cadet Corps Act 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term of one year commencing from the 17th June 1969, subject to the other provisions of the said Act and the Rules made thereunder"

MR. SPEAKER : The question is :

"That in pursuance of sub-section (1) of sec. 12 of the National Cadet Corps Act 1948, the members of Lok Sabha do proceed to elect, in such manner as the speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term of one year commencing from the 17th June 1969, subject to the other provisions of the said Act and the Rules made thereunder."

*The Motion was adopted*

SHRI S. M. BANERJEE (Kanpur) : Out of the two, one should go to the opposition.

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12-25 hrs.

### RE: BUSINESS OF THE HOUSE

SHRI NATH PAI (Rajapur) : I beg to raise a matter of importance with your consent. The agenda circulated to the House for 6th may had this item at 4 P.M. Shri Nath Pai to move the following : "That the debate on the motion that the Bill further to amend the Constitution of India as reported by the Joint Committee be taken into consideration which was adjourned on the 21st February 1969 be resumed now." This motion was set for 4 P. M. today. I do not find anywhere mention of that motion in the agenda circulated for today nor the tentative agenda circulated for tomorrow. We know the unforeseen and tragic conditions which necessitated the readjustment of the programme of the House, that means, the sad demise of the President, None-the-less you will agree that it was the Business Advisory Committee which had agreed to get special time for the consideration of my Bill. It was also generally agreed by the House that, because the Private Members' Bill which were fixed for friday were being in a way interfered by continuing discussion on my Bill, we should take my Bill on another part and a motion to that effect was carried; I do not see any kind of provision being made for that I am a little surprised at the procedure followed by the Minister of Parliamentary Affairs. I was never informed by that the Bill would be taken up on another day and it is a very dangerous way of dealing with such things. You have been kind enough to allow special time with the concurrence of the Business Advisory committee and then it was agreed to by the entire House. I plead with you to uphold our rights. Let us be informed when the Bill be taken up and let them give priority to this Bill. The whole House agreed to one day being given to that Bill.

MR. SPEAKER : Because of the unfortunate demise of the President, the programme of the House had to be reorganised. I think everybody, Prof. Ranga and the leaders of the Parties agreed that some time from the Government should be allotted for this so that it would not be blocked; we had allotted two hours. Whether two hours

[Mr. Speaker]

are enough or not is a different matter. The day after tomorrow the Business Advisory Committee may meet again and we shall see what best can be done under the existing circumstances taking into consideration Government's business. The Finance Bill must be passed today. The whole agenda has just been pushed by one day. Yesterday's work had come today; today's will go tomorrow. That is what we thought. Meanwhile the hon. Minister said that something important had come which could not be postponed. The Business Advisory Committee had accepted it and the Government also had accepted it. We can see if two hours would be enough.

SHRI M. R. MASANI (Rajkot) : If it was put down at 4 O'clock today and if the agenda is postponed by one day, it can be put down for 4 O'clock tomorrow.

MR. SPEAKER : I shall consider that.

SHRI NATH PAI : Since you had given your consent also, you should be good enough to reiterate your position and impress on the Government the need for allotting time. There are some conventions in this House and if a motion fixed for a particular hour is forced by circumstances to be changed to some other day, the Minister of Parliamentary Affairs owes it to the House to come, explain and apologise. He cannot shut off business like this demanding priority for business with which he is concerned, it is a very serious thing and I want you to uphold your right.

SHRI S. KANDAPPAN (Mettur) : I am sorry at the way the agenda had been changed. I think it is a violation of the decision taken by the Business Advisory Committee. If at all the Parliamentary Affairs Minister has got to change it, I think it should be done with the consent of the Committee. We have discussed this matter not once, but several times and we came to the conclusion last time that Mr. Nath Pai's Bill should be taken up on a particular day.\*

Four hours were allotted for the Bill on company donations and two hours for Mr. Nath Pai's Bill, and the day was fixed; it was

to come up today. Then, if it is to be postponed further, because of the unforeseen circumstances, it should have been put up for tomorrow. So, even at this stage, I would plead that the Business Advisory Committee should be shown some respect by the Minister of Parliamentary Affairs; it should not be treated in the way in which it has been treated now. I am very sorry, and it is very unfair to the Business Advisory Committee, especially when the decision is approved by the house.

SHRI S. M. BANERJEE (Kanpur) : At the Business Advisory Committee, they were good enough to give two hours for Mr. Nath Pai's Bill and four hours for the Bill on company donations. I gather now from Mr. Nath Pai's and some other hon. Members that some more time is needed. Ultimately, the Business Advisory Committee is to shoulder all these things and face all sorts of criticism. If it is going to be more than two hours—say, four hours or six hours, which I do not mind at all and let there be any amount of discussion—then, working on a Saturday or the extension of the sitting beyond the 16th is inevitable. (Interruption)

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, जो कार्य-सूची पहले परिचालित की गई थी उसकी तरफ अगर आप देखेंगे तो पता चलेगा कि सबसे पहले उसमें कम्पनी बिल था, चार बजे उसमें लिखा गया था कि नाथ पाई जी का बिल लिया जायेगा लेकिन अब जो नया एजेन्डा है उसमें कम्पनी बिल और फाइनेन्स बिल के बारे में दो और बिल घुसेड़ दिये गये हैं। फाइनेन्स बिल के बोर में तो मैं समझ सकता हूँ कि इसको प्राथमिकता देनी चाहिए—फाइनेन्स बिल के तरह इसको लिया जाये ऐसा मैं नहीं कहता। बिजनेस एडवाइजरी कमेटी में एक साल के बाद विवाद के बाद यह तय हुआ और अब इसके बीच में दो बिल और घुसेड़ दिये गये तो इसका खुलासा होना चाहिए।

MR. SPEAKER : All the suggestions are there before me. Let us discuss them at the Business Advisory Committee. Mr. Masani suggested that it might be taken up at 4 o'clock tomorrow. (Interruption)

If it is felt that two hours are not enough you can extend the time by one more hour by sitting till 7 or 7.30. Any way let me have a word with the Minister. With the suggestions made by all of you, I will have a word with the Minister of Parliamentary Affairs. (*Interruption*) Because of the unfortunate demise of the President, I could not call a meeting of the Business Advisory Committee also.

SHRI HEM BARUA (Mangaldai) : The items which were recommended by the Business Advisory Committee have been pushed away because of unfortunate and tragic demise of the President, but then, the Business Advisory Committee should have been consulted by the Government. And unfortunately, the Minister of Parliamentary Affairs is not present in the House.

SHRI H. N. MUKERJEE (Calcutta North East) : Sir, I happen to have been in possession of the House when this matter was adjourned and I had expected this matter to be taken up today, but of course I know why it is not possible. But I have a feeling that if you do not have the matter on tomorrow's agenda, it would be better because in the Business Advisory Committee, you could discuss this matter of allocation of time. I say this because I find from the Congress party's side an amendment has been given to the motion which includes, as suggested Members of the Joint Committee, a large number of people who have stridently expressed their opposition to the principle of the Constitution (Amendment) Bill. This has complicated the position to the extent of necessitating perhaps a very much longer discussion than otherwise might be warranted. Therefore I feel that if you do not have it tomorrow—I have a personal interest in it and I shall not be here tomorrow—perhaps, as suggested now, the Business Advisory Committee may take up the matter, in which case it may be that a larger allocation of time may be allotted to it in view of the amendment given notice of.

MR. SPEAKER : Yes, Mr. Raghu Ramaiah. The point was, when yesterday's business is to be taken up today, why the whole agenda has been changed.

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING  
AND TRANSPORT (SHRI  
RAGHU RAMAIAH) : I must submit  
there is no ulterior intention in doing  
that. Yesterday, it had to be done in a  
very short space of time; a quick decision  
had to be taken. We felt that both the  
Bills—the Bill on company donations and Mr.  
Nath Pai's Bill—should be provided, but then  
a specific date 6th had been fixed for the  
letter. We thought it was not possible.  
We would again leave it to you and the  
Business Advisory Committee to fix a suit-  
able date. The only reason why we added the  
Bill on company donations and not the  
Constitution (Amendment) Bill was that in  
the case of the Constitution (Amendment)  
Bill, it was felt by some Members that two  
hours may not be necessary.

That question, therefore, has to be  
entrusted to the Business Advisory Committee  
again. In the case of the Companies Amend-  
ment Bill, there is no such thing and therefore  
it was added. The other two being financial  
measures, we introduced it. I am in your  
hands, Sir. Tomorrow you can call a meeting  
of the Business Advisory Committee.  
(*Interruptions*).

SHRI MADHU LIMAYE : Why were  
those two new Bills smuggled in ?

SHRI RAGHU RAMAIAH : They were  
there.

MR. SPEAKER : Instead of discussing  
it here, I think we can better discuss it in the  
Business Advisory Committee. Before we  
adjourn, we will have to find time for it.  
We shall meet and then decide. Tomorrow  
he says he would not be there. I have no  
objection. I am here throughout and I can  
have it even today. But some members have  
expressed some inconvenience.

SHRI NATH PAI : Prof. Mukerjee was  
referring to the debate on my Bill, He was  
in possession of the floor.

MR. SPEAKER : Let us see if we can  
advance the date of the Business Advisory  
Committee meeting. I will consider if it can  
be held even tomorrow.